

Rajasthan Jagir Lands Resumption (Validating) Act, 1957

36 of 1957

[29 November 1957]

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Rajasthan Jagir Lands Resumption (Validating) Act, 1957

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PREAMBLE

An Act to validate certain notification issued by Government in relation to the resumption of jagir lands of different classes and the resumption of those jagir lands.

WHEREAS by means of several notifications issued from timeto time by the State Government in exercise of the power conferred on it by Sec. 21 of the Rajasthan Land Reforms and Resumption of Jagirs Act, 1952 (Rajasthan Act VI of 1952), different dates were appointed for the resumption of different classes of jagir lands, settled or mostly settled;

AND WHEREAS certain jagir lands ofthose classes could not be taken possession of in pursuance of the said notifications because they had not been settled within the meaning of Clause (n) of Sec. 2 of the Rajasthan Land Reforms and Resumption of Jagirs Act, 1952 (Rajasthan Act VI of 1952);

AND WHEREAS other jagir lands of those classes, though not settle a s aforesaid, were actually resumed and taken possession of in pursuance of the said notifications under the said Act;

AND WHEREAS it is expedient to validate the said notifications and the resumption of the jagir lands effected thereby;

Be it enacted by the Rajasthan State Legislature in the Eighth Year of the Republic of India as follows: -

1. Published in Rajasthan Gazette Exty Pt. IV-A dated 4.12.1957.

1. Short title :-

This Act may be called the Rajasthan Jagir Lands Resumption (Validating) Act, 1957.

2. Validation of resumption of certain Jagir Lands :-

Notwithstanding anything contained in any law, rule or order or in any judgment or decree of any Court, where, in exercise of the power conferred by Sec. 21 of the Rajasthan Land Reforms and Resumption of Jagirs Act, 1952 (Rajasthan Act VI of 1952), the State Government shall have appointed by notification a date for the resumption of any class of jagir lands, settled or mostly settled, any jagir lands affected by such notification shall be deemed to have been duly resumed on the date so appointed if on that date the rent-rates determined during settlement operations had been made applicable, prospectively or retrospectively, to not less than three-fourths of such jagir lands.

3. Amendment of Sec. 2 of Rajasthan Act VI of 1952 :-

For Clause (n) of Sec. 2 of the Rajasthan Land Reforms and Resumption of Jagirs Act, 1952 (Rajasthan Act VI of 1952), the following shall be substituted, namely: -

"(n) "settled", when used with reference to a village or any other area, means the village or other area to which the rent-rates determined during settlement operations have been made applicable, whether prospectively or retrospectively, and the whole of such village or other area shall be deemed, for the purposes of this Act, and the rules and orders made there under, to be so settled if such rates have been made so applicable to not less than three-fourth of such village or other area."

4. Repeal :-

The Rajasthan Jagir Lands Resumption (Validating) Ordinance, 1957 (Rajasthan Ordinance 9 of 1957) is hereby repealed.